

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

M.A.No.404/2019 IN & O.A.No.1016/2019

Dated Monday, the 19th day of August, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

1.S.Kanagaraj

2.M.Varadharaj

3.S.Periasamy

4.P.Kuppusamy

... Applicants

By Advocate M/s. T.Banumathy

Vs.

1. The Union of India,
Rep., by The General Manager,
Southern Railway,
Park Town, Chennai-3.

2.The Chief Personnel Officer,
Southern Railway,
Park Town, Chennai-3.

3.The Senior Divisional Personnel Officer,
Salem Division, Southern Railway,
Salem Junction,
Salem.

...Respondents

By Advocate Mr.P.Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

MA No.404/2019 filed by the applicants for joining together to file a single OA is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“i. To issue suitable directions or orders to the respondents to consider the applicants' representations dated 12.06.2019 and grant MACP-III to them from the date of completion of 30 years of service and grant consequential salary arrears, settlement benefits arrears and revision of service pension from the date of their retirement; and

ii. To grant such other further reliefs that this Hon'ble Tribunal may deem fit and proper in the circumstances.”

2. When the matter came up for hearing, learned counsel for the applicants would submit that the applicants have given representations dated 12.06.2019 as Annexures A-VI to X to the competent authority which are still pending and no speaking order is passed till now. The applicants will be satisfied if the representations are considered and orders are passed.

3. Mr.P.Srinivasan, Senior standing counsel for Railways takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representations of the applicants on merits.

4. In view of the limited submission and without going into the substantive merits of the case, the competent authority is directed to consider the applicants' Annexure A-VI to X representations dated 12.06.2019 and pass a speaking order as per relevant rules and regulations,

within a period of six months from the date of receipt of a copy of this order.

5. The OA is disposed of at the admission stage.

(T.JACOB)
MEMBER (A)

M.T.

(P.MADHAVAN)
MEMBER (J)

19.08.2019